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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 29/9/NCLT/AHM/2017



Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 26.05.2017**

Name of the Company: Harshad V Vora.
V/s.
Bhagwan Motors Pvt Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

| <u>S.NO.</u> | <u>NAME (CAPITAL LETTERS)</u> | <u>DESIGNATION</u> | <u>REPRESENTATION</u> | <u>SIGNATURE</u> |
|--------------|-------------------------------|--------------------|-----------------------|---|
| 1. | RAJESHWER K. GUPTA | ADVOCATE | HARSHAD V. VORA |  |
| 2. | SUMATI SHARMA | ADVOCATE | —do— |  |

ORDER

Learned Advocate Mr. Rajeshwer Gupta with Learned Advocate Ms. Sumati Sharma present for Operational Creditor/ Petitioner. None present for Corporate Debtor/ Respondent.

Heard arguments of Learned Counsel for Petitioner.

Learned Counsel for petitioner filed track report to show that copy of petition was delivered to the Respondent on 22.05.2017.

Petitioner is directed to file acknowledgment of service of notice under section 8 r/w rule 5 of Insolvency and Bankruptcy Code, 2016 and Rules there under on or before 30.05.2017.

Petitioner is also directed to send notice of date of hearing to the respondent along with copy of this order and file proof of service.

List the matter on 30.05.2017 for hearing before admission.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 26th day of May, 2017.